

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-66(PB)/2018**

**IN THE MATTER OF:**

Piramal Enterprises Limited  
Vs.

.... Applicant/petitioner

Sun Rise Naturopathy and  
Resorts Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 23.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Sh. S.K. Mohapatra,**  
**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Misha, Mr. Shantanu Chaturvedi, Advs.

For the Respondent :

**ORDER**

Notice to show cause for 5<sup>th</sup> February, 2018 to the respondents be issued as to why this application be not admitted.

Process dasti.

List the matter on 5<sup>th</sup> February, 2018

Sd/-

(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

Sd/-

(S.K. MOHAPATRA)  
MEMBER(TECHNICAL)

23.01.2018  
V.Sethi